

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 712/TT/2020

Subject	:	Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for transmission system associated with Bairasuil in Northern Region.
Date of Hearing	:	10.9.2021
Coram	:	Shri P.K. Pujari, Chairperson Shri Arun Goyal, Member Shri Pravas Kumar Singh, Member
Petitioner	:	Power Grid Corporation of India Ltd.
Respondents	:	Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & 16 Others
Parties present	:	Shri S. S. Raju, PGCIL Shri D.K. Biswal, PGCIL Shri Ved Prakash Rastogi, PGCIL Shri A.K. Verma, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
 - a. The instant petition has been filed for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for transmission system associated with Bairasuil in Northern Region.
 - b. Notional date of commercial operation of the instant asset was 18.5.1980.
 - c. Transmission tariff for 2014-19 period in respect of the instant asset was allowed vide order dated 18.3.2016 in Petition No. 491/TT/2014.
 - d. No Additional Capital Expenditure (ACE) has been claimed during 2014-19 tariff period.
 - e. ACE and de-capitalization have been projected during 2019-24 period on account of replacement of some of the components/ equipment in the system which have deteriorated due to ageing and may affect the stability and reliability of



the grid. ACE has been claimed under Regulation 25(2) of the 2019 Tariff Regulations.

f. Information sought in the Technical Validation letter has been filed vide affidavit dated 12.2.2021, wherein detailed justification for ACE has been given alongwith Form-10B, details of orders and letters of approval.

g. O&M of the Pong Sub-station is being done by PSTCL and replacement is being proposed as PSTCL was facing issues regarding routine O&M activities pertaining to the elements being replaced.

h. None of the Respondents have filed any reply in the matter.

3. After hearing the Petitioner, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

